

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2082
ANSWERED ON:10.03.2010
BABHALI WATER PROJECT
Siricilla Shri Rajaiah

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has received a proposal from the State Government of Maharashtra for construction of Babhali dam on Godavari river;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has assessed the impact of the Babhali project; and
- (d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) to (d) The Government of Maharashtra has sent a proposal for Babhali Barrage project to the Central Water Commission (CWC) in March, 2006. CWC examined the same and sent the comments on Hydrology and Water Planning aspects of this proposal to the State Government for compliance.

Meanwhile, the Government of Andhra Pradesh filed an Original Suit under Article 131 of Constitution against State of Maharashtra and Union of India and Others. In the Suit, the State of Andhra Pradesh has prayed to the Court to grant a permanent injunction restraining the State of Maharashtra from undertaking or proceeding with the construction of Babhali Barrage within the reservoir water spread area of Pochampad Project. The Hon' ble Supreme Court heard the matter on 26th April, 2007 and passed the order that the State of Maharashtra may go ahead with the construction of Babhali barrage but it shall not install the proposed gates on the barrage until further orders. The matter is now sub-judice.